

BEFORE THE SECURITIES APPELLATE TRIBUNAL  
MUMBAI

Date : 21.08.2020

**Misc. Application No. 206 of 2020  
(Urgent Hearing)**

**And**

**Misc. Application No. 207 of 2020  
(Stay Application)**

**And**

**Appeal (L) No. 215 of 2020**

Rajesh Jivan Patel

...Appellant

Versus

Securities and Exchange Board of India

...Respondent

Mr. Sharan Jagtiani, Senior Advocate with Ms. Surbhi Agarwal, Mr. Aditya Bhansali and Ms. Rakshita Poddar, Advocates i/b Mindspright Legal for the Appellant.

Mr. Kumar Desai, Advocate with Mr. Abhiraj Arora, Advocate i/b ELP for the Respondent.

**ORDER:**

1. We have heard Shri Sharan Jagtiani, the learned senior counsel for the appellant and Shri Kumar Desai, the learned counsel for the respondent through video conference.

Order reserved.

2. The present matter was heard through video conference due to Covid-19 pandemic. At this stage it is not possible to sign a copy of this order nor a certified copy of this order could be

issued by the registry. In these circumstances, this order will be digitally signed by the Presiding Officer on behalf of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Parties will act on production of a digitally signed copy sent by fax and/or email.

Sd/-  
Justice Tarun Agarwala  
Presiding Officer

Sd/-  
Dr. C.K.G. Nair  
Member

Sd/-  
Justice M.T. Joshi  
Judicial Member

21.08.2020  
msb